

ITEM NO.12

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32095/2011

(Arising out of impugned final judgment and order dated 21/04/2010 in CWP No. 8/2009 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to bring on record addl.facts and doc. subsequent to impugned order and interim relief and office report)

WITH SLP(C) No. 32093/2011

(With Interim Relief and Office Report)

Date: 12/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

(SLP 32095/2011) Mr. Syed Shakeek Ahmed, Adv.
Mr. Niraj Gupta, Adv.

(SLP 32093/2011) Mr. Vinay Garg, Adv.

For Respondent(s)

Mr. V.Giri, Sr. Adv.
Mr. Rajat Singh, Adv.
Mr. Mohd.Sadiq, Adv.
Mr. Varun Arora, Adv.
Mr. Tushar Bakshi, Adv.

Mr.S.R.Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Kunal Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue.

Pleadings are complete.

Post for final disposal.

Hearing of the appeal be expedited.

Additional documents, if any, be filed in the meantime.

(SHASHI SAREEN)
COURT MASTER

(VEENA KHERA)
COURT MASTER